



# महाराष्ट्र शासन राजपत्र

असाधारण  
प्राधिकृत प्रकाशन

शुक्रवार, मार्च २३, २००७/चैत्र २, शके १९२९

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

## भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Vidarbha Irrigation Development Corporation and the Konkan Irrigation Development Corporations (Amendment) Bill, 2007 (L. A. Bill No. X of 2007), introduced in the Maharashtra Legislative Assembly on the 23rd March 2007, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,  
Secretary to Government,  
Law and Judiciary Department.

### L. A. BILL No. X OF 2007.

#### A BILL

*further to amend the Vidarbha Irrigation Development Corporation Act, 1997 and the Konkan Irrigation Development Corporation Act, 1997.*

WHEREAS it is expedient further to amend the Vidarbha Irrigation Development Corporation Act, 1997 and the Konkan Irrigation Development Corporation Act, 1997, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-eighth Year of the Republic of India as follows :—

#### CHAPTER I PRELIMINARY

1. This Act may be called the Vidarbha Irrigation Development Corporation and the Konkan Irrigation Development Corporation (Amendment) Act, 2007. Short title.

## CHAPTER II

AMENDMENT TO THE VIDARBHA IRRIGATION DEVELOPMENT  
CORPORATION ACT, 1997.

Amendment  
of section 15  
of Mah.  
XXVI of  
1997.

2. In section 15 of the Vidarbha Irrigation Development Corporation Act, 1997,—

Mah.  
XXVI  
of  
1997.

(a) in clause (a), the word “and” appearing at the end shall be deleted;

(b) after clause (a), the following clauses shall be inserted, namely :—

“(a-1) the properties and assets, comprising movables and immovables, in all Irrigation Projects under survey and investigation or under construction, in the Vidarbha region, vested with the Government as on the date of coming into force of the Vidarbha Irrigation Development Corporation and the Konkan Irrigation Development Corporation (Amendment) Act, 2007, alongwith the establishment thereof, shall vest in the Corporation ;

Mah.  
of  
2007.

(a-2) all Irrigation Projects in the Vidarbha region for which the administrative approval has been granted by the Water Resources Department of Government, however, budget provision therefor has not been made before the date of coming into force of the Vidarbha Irrigation Development Corporation and the Konkan Irrigation Development Corporation (Amendment) Act, 2007, shall vest in the Corporation; and”.

Mah.  
of  
2007.

## CHAPTER III

AMENDMENT TO THE KONKAN IRRIGATION DEVELOPMENT  
CORPORATION ACT, 1997.

Amendment  
of section 15  
of Mah. III  
of 1998.

3. In section 15 of the Konkan Irrigation Development Corporation Act, 1997,—

Mah.  
III of  
1998.

(a) in clause (a), the word “and” appearing at the end shall be deleted;

(b) after clause (a), the following clauses shall be inserted, namely :—

“(a-1) the properties and assets, comprising movables and immovables, in all Irrigation Projects under survey and investigation or under construction, in the Konkan region, vested with the Government as on the date of coming into force of the Vidarbha Irrigation Development Corporation and the Konkan Irrigation Development Corporation (Amendment) Act, 2007, alongwith the establishment thereof, shall vest in the Corporation ;

Mah.  
of  
2007.

Mah.  
of  
2007.

(a-2) all Irrigation Projects in the Konkan region for which the administrative approval has been granted by the Water Resources Department of Government, however, budget provisions therefor has not been made before the date of coming into force of the Vidarbha Irrigation Development Corporation and the Konkan Irrigation Development Corporation (Amendment) Act, 2007, shall vest in the Corporation; and”.

## STATEMENT OF OBJECTS AND REASONS

With a view to have full utilisation of water resources in the State and also for maintaining regional balance, the State Government has established five different Irrigation Development Corporations under following five different Acts of the State Legislature, namely:—

The Maharashtra Krishna Valley Development Corporation Act, 1996 ; the Vidarbha Irrigation Development Corporation Act, 1997 ; the Konkan Irrigation Development Corporation Act, 1997 ; the Maharashtra Tapi Irrigation Development Corporation Act, 1997 and the Maharashtra Godavari Marathwada Irrigation Development Corporation Act, 1998.

2. Section 15(1)(a) of each of the Vidarbha Irrigation Development Corporation Act, 1997 and the Konkan Irrigation Development Corporation Act, 1997, *inter-alia*, provides that only assigned projects situated in the area of operation of the Corporation shall vest in the Corporation. Whereas, all the other Irrigation Development Corporations Acts provide that all Irrigation Projects situated in the area of operation of those Corporations, shall vest in the respective Corporation. Therefore, with a view to have uniform provisions, the Government of Maharashtra considers it expedient to suitably amend the Vidarbha Irrigation Development Corporation Act, 1997 (Mah. XXVI of 1997) and the Konkan Irrigation Development Corporation Act, 1997 (Mah. III of 1998).

3. Hence this Bill.

Mumbai,

Dated the 17th March 2007.

AJIT PAWAR,

Minister for Water Resources.